(b) and (c) The CVC is looking into the matter and the enquiry is in progress.

Entry bar for television industry

1119. SHRIMATI SHOBHANA BHARTIA: SHRI N.K. SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is planning to raise the entry bar for the television industry;
 - (b) if so, the details thereof;
- (c) whether Government has received any complaints that several new channels funded by mafia groups are threatening Government bodies;
 - (d) if so, the details thereof; and
 - (e) to what extent the entry bar on television industry is going to curb illegal channels?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No, Sir, however a reference has been made by this ministry to TRAI in October, 2009. Among other things, TRAI has been requested to examine the maximum number of channels which can be permitted in the country keeping in view the available spectrum and transponder capacities as well as technological developments and general practice internationally.

- (c) No, Sir. No specific complaint has been received.
- (d) Does not arise.
- (e) Channels which are permitted by the Ministry under Uplinking and Downlinking Guidelines alone can be permitted to be distributed. Unauthorized Channels would attract the provisions of Cable Television Network (Regulation) Act, 1995 and Rules framed thereunder.

Notice to Colors Channel

1120. SHRI BHARATKUMAR RAUT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether his Ministry has issued a notice to the Colors Channel for negative portrayal of District magistrate in its programme;
- (b) whether it is against public interest that the deliberate characterization of a DM in a derogatory manner appeared to demean the public institution and bring it to disrepute unnecessarily; and
- (c) the steps Government proposes to take against this type of derogatory portrayal of civil servants by the channels?